1	2	3	4	5
3.	Other freedom fighters	6,330/-	9,052/-	15,382/-
	(including INA)			

(d) to (h) The basic pension of the freedom fighters was last revised in the year 2006. At present there is no proposal under consideration to increase the basic pension admissible to the freedom fighters. However, the dearness relief is revised every year on the basis of twelve monthly average increase in All India Consumer Price Index. Dearness Relief has been revised w.e.f. 1st August, 2011 from 123% to 143%.

Hiring of IPS officers from CPMFs

3165. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has decided to hire Indian Police Service (IPS) officers from within the officers of the Central paramilitary forces in view of the shortage of IPS officers;
- (b) whether Government considers this worthy on grounds of merit as compared to selection through the normal recruitment process; and
 - (c) the reasons why this is a preferable route for recruitment for Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):
(a) to (c) In order to address the shortage of IPS officers, Government has approved a third mode of recruitment to the Indian Police Service i.e. through Limited Competitive Examination to be conducted by UPSC, which would ensure that appropriate quality is achieved during the selection process.

Arrest of IM men by Delhi Police

3166. SHRI BAISHNAB PARIDA:

SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Delhi Police have arrested six men belonging to the Indian Mujahideen (IM) terrorist outfit;
 - (b) if so, the details thereof;

- (c) whether Police is collecting evidence and collating it in order to present this to the courts as a cogent whole; and
- (d) what steps Government is taking to defeat the design of terrorist outfits who are making systematic effort to subvert susceptible minds in this country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Information is being collected and will be laid on the Table of the House.

Difficulties faced by OCI card holders

3167. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Ministry is aware about the fact that Overseas Citizens of India (OCI) card holders have to submit their passport personally or either by their representative to Ministry of Home Affairs at New Delhi due to which they are facing greater difficulties; and
- (b) whether your Ministry is considering amending process so that applicants will receive their OCI card at home address which is very useful for them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir. This Ministry is aware that applicants seeking OCI card are required to submit their passport personally or either by their representative to the Ministry of Home Affairs at New Delhi.

- (b) It may not be feasible to send the OCI card and related documents by speed post due to following reasons:-
- (i) There is a possibility that some OCI applicants may wrongly paste visa sticker on the respective Passport.
- (ii) Some of the applicants do not mention their complete and accurate residential address in the OCI applications as some of them do not have their own residence or they frequently change their residence due to which it will be difficult to deliver OCI documents to them by post.
- (iii) There is a risk of misplacement of the documents in Post/ transit which will lead to difficulty to the applicants.